

Implementation of sports schemes in Rajasthan

†1599. SHRI ASHK ALI TAK: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) the item-wise details of schemes implemented in Rajasthan for the promotion of sports, the amount allocated therefor and the expenditure incurred; and
- (b) whether there is any proposal under consideration for construction of stadium of international standards in Rajasthan?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI SARBANANDA SONOWAL): (a) Sports being a state subject, it is primarily the responsibility of the State Governments concerned for promotion and development of various sports disciplines in the country. The Ministry only supplements the efforts of State Governments, including the State of Rajasthan, in this direction by providing financial assistance in accordance with the approved pattern under the following Schemes:

- (i) Rajiv Gandhi Khel Abhiyan (RGKA): Funds are granted to the Governments of States/Union Territories for construction of a sports complex in each block of the country for both indoor and outdoor disciplines and conduct of annual sports competitions, viz., Rural Sports Competitions, Women Sports Competitions, North East Games, and Competitions in Left Wing Extremism Affected Areas.
- (ii) Urban Sports Infrastructure Scheme (USIS) : 100% financial assistance, subject to stipulated ceilings are provided to State Governments, Local Civic Bodies, School, Colleges and Universities under Central/State Governments, and Sports Control Boards for development of Synthetic playing surface (for Hockey, and Athletics) and for Multipurpose Indoor Hall.

Both the above schemes are demand driven and funds are released to States/UTs in accordance with the approved guidelines on the basis of proposals received from them. No allocation of funds is made under these schemes State/UT-wise. Details of funds released to the State of Rajasthan under the above Schemes are given in Statement (*See below*).

† Original notice of the question was received in Hindi.

In addition, the Sports Authority of India (SAI), an autonomous body under the Ministry of Youth Affairs & Sports has the following Sports Promotional Schemes for development of sports in various parts of the country:

- (i) National Sports Talent Contest (NSTC)
 - (ii) Army Boys Sports Company (ABSC)
 - (iii) SAI Training Centres (STC)
 - iv. Special Area Games (SAG)
Extension Centres of STC/SAGs
 - (v) Centre of Excellence (COE)
- (b) No Sir.

Statement

*Details of funds released under Panchayat Yuva Krida aur Khel Abhiyan (PYKKA)/
Rajiv Gandhi Khel Abhiyan (RGKA) towards infrastructure creation/maintenance
and conduct of annual sports competitions*

(₹ in crore)

Year	Infrastructure	Competitions
2008-2009	3.71	0
2009-2010	4.72	1.93
2010-2011	0	0
2011-2012	2.75	1.72
2012-2013	0	3.88
2013-2014	0	0
2014-2015 (RGKA)	0	0.67

*Details of funds released under Panchayat Yuva Krida aur Khel Abhiyan (PYKKA)
during 2008-09 for creation/maintenance of playfields and conduct of
annual sports competitions*

Year	Project	Approved Amount	Released Amount
1	2	3	4
2010-11		NIL	
2011-12	Construction of Multi- purpose Indoor Hall at Ummed Stadium, Jodhpur	6.00	4.50

1	2	3	4
2012-13	Construction of Multi-purpose Indoor Hall at Karauli	6.00	1.80
	Construction of Multi-purpose Indoor Hall at Alwar	6.00	1.00
2013-14	Construction of Multi-purpose Indoor Hall at Mohan Lal Sukhadiya University, Udaipur	6.00	1.80
2014-15	NIL		

Steps to maintain solemnity in sports

†1600. SHRI NARENDRA KUMAR KASHYAP: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether self regulated framework in sports administration is not adequate to protect honest players and to maintain highest level of solemnity in the field of sports;
- (b) if so, the details thereof;
- (c) whether Government proposes to bring any legislation to stop corrupt practices like betting, age forgery, doping, match fixing and deliberately performing badly in the field of sports; and
- (d) if so, the details thereof and the steps taken by Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI SARBANANDA SONOWAL): (a) and (b) Sir, 'Sports' is a State subject. Promotion and development of sports including setting up of a grievance redressal mechanism, is the responsibility of the concerned National Sports Federation (NSF) and the State Governments. However, Government has laid down guidelines for redressing the grievances relating to selection of players, prevention of age fraud, prevention of sexual harassment of women athletes, etc. The Guidelines of 2001 laid down the principles, which now stand subsumed in the National Sports Development Code of India (NSDCI) 2011. The guidelines aim at protection of sportspersons' interests and their welfare and quick and impartial redressal of their grievances. With a

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